

**SECTION XVI**

**LISTED ON: 03.05.2016**

**COURT NO.: 5**

**ITEM NO. : 6**

**IN THE SUPREME COURT OF INDIA**

**PETITION FOR SPECIAL LEAVE TO APPEAL(C) NOS. 22304-22306, 22947-49, 24845-47  
and 31449 OF 2015**

(With Prayer for Interim-Relief)

With

**INTERLOCOUTORY APPLICATIONS NOS. 10-12 & 13-15**

(Application for vacating stay and exemption from filing official translation filed by Ms. Namita Choudhary, advocate in SLP (C) Nos. 22304-22306/2015)

With

**INTERLOCOUTORY APPLICATIONS NOS. 16-18**

(Application for intervention filed by Mr. Subhro Sanyal in SLP (C) Nos. 22304-22306/2015)

With

**INTERLOCOUTORY APPLICATIONS NOS.....**

(Application for modification of the courts order dated 14.8.2015 filed by Mr. Subhro Sanyal in SLP (C) Nos. 22304-22306/2015)

With

**INTERLOCOUTORY APPLICATIONS NOS. 10, 11, 12, 13 & 14**

(Application for transposition filed by Ms. Pragya Bhagal in SLP (C) No. 22947-49/2015)

With

**INTERLOCOUTORY APPLICATIONS NOS. 13-15**

(Application for Direction filed by Mr. K.K Jaipurjar in SLP (C) No. 24845-47/2015)

With

**INTERLOCOUTORY APPLICATIONS NOS. 15, 16, 17 & 18**

(Application for transposition filed by Ms. Pragya Bhagal in SLP (C) No. 22947-49/2015)

With

**INTERLOCOUTORY APPLICATIONS NOS. 19, 20 & 21**

(Application for deletion filed by Ms. Pragya Bhagal in SLP (C) No. 22947-49/2015)

With

**INTERLOCOUTORY APPLICATIONS NOS. ...**

(Application for impleadment filed by Mr. G.P Srivastava in SLP (C) No. 22304-06/2015)

With

**INTERLOCOUTORY APPLICATIONS NOS. 19-20**

(Application for deletion of proforma respondents in SLP (C) No. 22304-06/2015 filed by Mr. Anurag Pandey)

**CHANDRA GUPTA KUMAR & OTHERS ETC. ETC.**

**...PETITIONER(S)**

**VERSUS**

**THE STATE OF BIHAR & OTHERS ETC. ETC.**

**...RESPONDENT(S)**

**OFFICE REPORT**

The matters above-mentioned were listed before the Hon'ble Court on 26.04.2016 when the court was pleased to pass the following Order:

***"List on next Tuesday i.e. 03.05.2016 at the top of the Board."***

**SLP(C) No. 22304-22306 of 2015 of the SLPs are as under:**

**SLP(C) No. 22304 of 2015**

It is submitted that accordingly fresh show-cause notice returnable for 26.04.2016 was issued to the unserved respondent No. 19 in SLP(c) No. 22304/2015 through registered AD as well as Dasti. Counsel for the petitioner has on 22.04.2016 filed proof of service of notice on Mr. Gopal Singh, Advocate. But counsel for respondent has not filed affidavit of dasti service.

Service of notice on respondent No. 19 is incomplete.

**SLP(C) No. 22305 of 2015**

It is submitted that Mr. Anurag Pandey, Advocate has on 18.04.2016 filed a letter stating therein that unserved respondent Nos. 14, 18, 38 & 39 are petitioners in connected SLPs and represented through Ms. Pragya Bhagel, Advocate.

It is further submitted that the counsel for respondent nos. 10, 11, 17, 19, 33 & 43 have filed applications for transposition for the same in SLP(C) No. 22948/2015.

**SLP(C) No. 22306 of 2015**

It is submitted that Mr. Anurag Pandey, Advocate has on 12.04.2016 filed application for deletion of the proforma respondent Nos. 9, 13, 25 & 30, in SLP(C) No. 22305/2015 and respondent No. 10 in SLP(C) No. 22306/2015, which is registered as I.A. No. 19-20.

Service on all the respondents in SLP(C) No. 22306/2015 is complete.

**SLP(C) No. 22947-49/2015**

It is submitted that Counsel for the petitioner has not filed spare copies to effecting service on unserved respondents despite this registry's letter dated 12.04.2016, hence notice could not be issued.

Service of notice on respondent nos. 19, 59, 70, 76 and 81 in SLP 22947/2015, respondent nos.9 to 53 in SLP(C) No.22948/2015 and respondent Nos. respondent nos. 8-9, 11, 12 & 13-14 in SLP(C) No. 22949/2015 is incomplete.

**SLP(C) No. 24845-24847 of 2015**

**SLP(C) No. 24845 of 2015**

It is submitted that Mr. K.K. Jaipurkar, Advocate has on 27.04.2016 filed affidavit of dasti service stating therein that respondent Nos. 13 & 53 are served through dasti service.

Service of notice is complete.

**SLP(C) No. 24846 of 2015**

It is submitted that Mr. Kiran Kumar Jaipurkar, Advocate has on 13.04.2016 filed a letter stating therein that unserved respondent Nos. 5 & 8 are represented through advocates in other connected SLPs and respondent Nos. 9 onwards are deleted vide court's order dated 08.04.2016.

Service of notice is complete.

**SLP(C) No. 24847 of 2015**

It is submitted that Mr. Kiran Kumar Jaipurkar, Advocate has on 13.04.2016 filed a letter stating therein that unserved respondent Nos. 13,30,35,58,59 & 61 are respondents in other connected SLP(C) No. 24845/2015 and service of these respondent are also complete in connected SLP.

Service of notice is complete.

**SLP(C) No.31449 of 2015**

It is submitted that Counsel for the petitioner has not filed affidavit of Dasti service, so far.

Service of respondent Nos. 9,17, 20-21, 26, 29, 36, 41-42, 47, 51, and 69 is still incomplete.

The matters are listed before Hon'ble court with this Office Report.

Dated this the 2<sup>nd</sup> day of May, 2016.

**ASSISTANT REGISTRAR**

**Copy to:** Mr. Anurag Pandey, Advocate  
Ms. Pragya Baghel, Advocate  
Mr. K.K. Jaipurkar, Advocate  
Ms. Namita Choudhary, Advocate  
Mr. Arun K. Sinha, Advocate  
Mr. Gopal Singh, Advocate  
Mr. L.R. Singh, Advocate  
Mr. Chandra Prakash, Advocate  
Mr. Subhro Sanyal, advocate

**ASSISTANT REGISTRAR**